

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. (Cv1.) No. 368 of 2021**

**With**

**I.A. No.4957 of 2021**

Noori Kunkal

...

**Petitioner**

**V E R S U S –**

1. Lalbiaktunga Khiangte, Commissioner, Tribal Welfare Department cum-Chairman, Caste Scrutiny Committee, Government of Jharkhand, Dhurwa, Ranchi
2. Vandana Dadel, Principal Secretary-cum-Member, Caste Scrutiny Committee, Department of Personnel, Administrative Reforms and Rajbhasa, Government of Jharkhand, Dhurwa, Ranchi
3. Sukhdeo Singh, Chief Secretary-cum-Member, Caste Scrutiny Committee, Government of Jharkhand, Dhurwa, Ranchi
4. The State of Jharkhand

... **Opposite Parties**

**CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK**

**(Through : Video Conferencing)**

For the Petitioner : Mr. Krishna Murari, Advocate

For the O. Parties : Mr. Bhaskar Trivedi, AC to SC

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**03/10. 09. 2021** This interlocutory application has been preferred for withdrawal of Cont. (Cv1.) No. 368 of 2021.

Learned counsel for the petitioner seeks permission to withdraw the instant contempt application as the grievances of the petitioner has already been redressed.

Learned counsel for the respondents have no objection to such prayer.

Prayer is allowed.

Accordingly, the instant interlocutory application No.4957 of 2021 stands allowed and Cont. (Cv1.) No. 368 of 2021 is hereby dismissed as withdrawn.

**(Dr. S.N. Pathak, J.)**

punit/-